

constitutional status to replace the existing regulatory bodies including All India Council for Technical Education (AICTE), National Council for Teacher Education (NCTE) and the Distance Education Council (DEC). It has also been recommended that the other regulatory bodies in professional education such as the Medical Council of India (MCI), Dental Council of India (DCI), Bar Council of India (BCI) etc. should be divested of their academic functions and the universities be made responsible for the academic content of all courses and programmes of study including professional courses. It has been further recommended that the proposed NCHER may have a seven member board with a full time chairperson.

Universities set up by State Legislation

1115. SHRI SANTOSH BAGRODIA:
SHRI MAHMOOD A. MADANI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of the Universities set up by the enactment of State Legislature during the last three years, State-wise;
- (b) how many of them are private universities;
- (c) whether the Union Government has prescribed any norms regarding financial standing, academic standards, selection of Vice-Chancellors and faculty, composition of Governing bodies and academic bodies of these Universities;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) According to the available information, the number of State Universities set up during the period from 30.6.2006 to 1.7.2009, is as under :-

Sl. No.	Name of the State	Total No. of State Universities (including Private Universities)	No. of Private Universities
1	2	3	4
1.	Andhra Pradesh	07	—
2.	Assam	01	—
3.	Bihar	01	—
4.	Chhattisgarh	02	02
5.	Gujarat	03	02
6.	Haryana	03	—

1	2	3	4
7.	Himachal Pradesh	01	01
8.	Meghalaya	01	01
9.	Nagaland	01	01
10.	Rajasthan	12	11
11.	Punjab	02	01
12.	Tamil Nadu	05	—
13.	Uttar Pradesh	04	04
14.	Uttarakhand	01	—
15.	West Bengal	03	—
16.	NCT of Delhi	01	—
TOTAL		48	23

(c) to (e) The University Grants Commission (UGC) has framed regulations, namely, the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003, which provides, *inter-alia*, that a private university shall fulfill the minimum criteria in terms of programmes, faculty, infrastructure facilities, financial viability etc. as laid down by UGC and other concerned statutory bodies. The programme of study leading to a degree and/or a post graduate degree/diploma offered by a private university should conform to the relevant regulations/norms of the UGC and other concerned statutory bodies.

Indian students going abroad

1116. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of Indian students are going abroad for studies every year causing a huge outflow of capital from the country;

(b) if so, the exact number of Indian students allowed to go abroad for studies in the past three years, year-wise;

(c) whether Government has any plan to upgrade the Indian Universities and faculties at par with the International ranking and to check outflow of capital; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No separate information is available in respect of